

SECTION- XVI

LISTED ON : 30.09.2016

COURT NO. : 6

ITEM NO. : 1

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CONTEMPT PETITION (CIVIL) NO. 6 OF 2015

WITH

INTERLOCUTORY APPLICATION NOS. 1 & 2

(Application for Exemption from filing Official Translation of Annexures)

AND

INTERLOCUTORY APPLICATION NOS. 3 & 4

(Application for Intervention with exemption from filing Official Translation)

AND

INTERLOCUTORY APPLICATION NOS.

(Application for Intervention and Appln. for impleadment to implead the Applicant as Respondent)

AND

INTERLOCUTORY APPLICATION NO.

(Application for Directions)

IN

CIVIL APPEAL (C) NO. 1357 OF 2003

BIHAR FINANCE SERVICE HOUSE CONSTRUCTION CO-OPERATIVE SOCIETY LIMITED **...APPELLANT**

- VERSUS -

ANJANI KUMR SINGH & ORS. **...RESPONDENTS**

OFFICE REPORT

The Contempt Petition above-mentioned was listed before the Hon'ble Court on 20th August, 2015, when the Court was pleased to pass the following Order:

“List the matter on 1st September, 2015.”

It is submitted that there are 10 respondents/alleged contemnors in the contempt Petition above-mentioned. Mr. Anil Kr. Jha, Advocate has filed Vakalatnama/memo of appearance on behalf of alleged contemnor/Respondent No. 10. Mr. Gopal Singh, Advocate has filed Vakalatnama/memo of appearance on behalf of Respondent/Alleged Contemnor Nos. 1-6 and 9. Neither AD cards nor unserved cover containing notice has been received in respect of Alleged Contemnor Nos. 7-8, so far.

It is further submitted that Mr. Devender Singh, Adv. has on 28.9.2016 filed an Application for permission to file Application for intervention alongwith Annx A1 and A2 and Application for impleadment to implead the Applicant as Respondent with Vakalatnama. Which was defective for the following reason:

- (i) Application have filed under order XLV II of SCR/1966 instead of order LV of SCR 2013.
- (ii) Prayer of Application for impleadment is not correct.
- (iii) Application for permission has been filed for Application for Intervention but Counsel has filed Application for Impleadment.

Hence, unregistered Applications are circulated herewith.

The Contempt Petition alongwith Applications above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 29th DAY OF SEPTEMBER, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Himanshu Shekhar, Advocate
Mr. Gopal Singh, Advocate
Mr. T. Mahipal, Advocate
Mr. Shashi Bhushan, Advocate
Mr. K. Rajeev, Advocate
Mr. Anil Kr. Mishra, Advocate

ASSISTANT REGISTRAR